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SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO.23 (RE-98) 1997-2002

NEW DELHI: 5th October, 1998

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In exercise of powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 13.4.98), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002: (incorporating amendment made upto 13.4.98)

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The first sentence of paragraph 6.2 shall be amended to read as under:

"Capital goods including jigs, fixture, dies and moulds may be imported at a concessional rate of Customs duty subject to export obligation to be fulfilled over a period of time as per table given below. In addition, spares upto 20% of the CIF value of the capital goods may also be imported under the scheme".

This issues in public interest.

(N.L.Lakhanpal)

Director General of Foreign Trade and ex-officio

Additional secretary to the Government of India

Copy to all concerned:

(Ajay Sahai)

Dy.Director General of Foreign Trade

(F.No. PRU/AS/98-99/Open House)